

REPORT ON FTL AND BUFFER ZONE RESURVEY CODUCTED FROM 12.08.2021 TO 14.08.2021 OF KESARISAMUDRAM, NAGARKURNOOL VILLAGE & MANDAL ON ORDERS OF HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE, CHENNAI, IN THE CASE FILED BY DR. NAGAM JANARDHAN REDDY AND OTHERS IN O.A NO. 182/2020.

- 1)** Original Application No.182 of 2020 was filed by Dr. NagamJanardhan Reddy and others against the State of Telangana and others in Hon'ble National Green Tribunal, South Zone, Chennai alleging that indiscriminate illegal constructions are being done by the persons by encroaching into the water bodies and flood plaina in Kesarisamudram Tank at Nagarkurnool, Tummalakunta at Nellikonda, Puntalakunta and SaddalasaabKunta in Naganool Village at Nagarkurnool Municipality in Nagarkurnool District in State of Telangana against the directions of National Green Tribunal that there is a duty cast on State Authorities to protect water bodies against the encroachments and pollution as the authorities are not taking prompt action against such illegal activities which causes environment degradation in water bodies.
- 2)** Further mentioned that encroachments are continuing in spite of pending Criminal Case FIR No.120/2016 charge sheet before Court of Judicial Magistrate of First class at Nagarkurnooland no action taken against the persons responsible for encroachments to save the water body.
- 3)** So the applicant sought relief, to declare the action/inaction as illegal against Environment Act 1986, Water Act, 1974 and Biodiversity rules, 2016, direct respondents to conduct study on adverse effects of illegal encroachments for restoration and remedial measures, to take stringent action against encroachers as per the Acts, to restore the tanks, demarcate the FTL and Buffer Zone for preventing/removing encroachments and to direct the Authorities to assess the quantum of damage caused to environment for taking remedial measures.
- 4)** In order to ascertain the genuineness of the allegations made in this application,the Hon'ble National Green Tribunal, Chennai have appointed a Joint Committee on 06.10.2020 comprising of 1) The District Collector, Nagarkurnool District, 2) Superintending Engineer of Irrigation Department having jurisdiction over the area 3) Senior Officer from the Telangana Lake Protection Committee 4) Senior Officer from Telangana pollution Control Board as deputed by its chairman to inspect the area in question and submit a factual as well as action taken report, if there is any violation found.

- 5)** Accordingly, the Government, vide Memo. No. 10150/MI/A2/2020-2 Dated 18.11.2020 have constituted Joint Committee comprising 1) The District Collector, Nagarkurnool District 2) The Chief Engineer, Minor Irrigation (KB), Hyderabad 3) The Superintending Engineer, Irrigation Circle, Mahabubnagar 4) Sri D. Krupanand, Joint Chief Environmental Engineer, Zonal Office, Hyderabad and directed to submit the report on the following directions.
- a)** To consider the question of existence of water bodies and the nature of encroachment and the steps taken to remove the same in respect of Kesarisamudram Minor Irrigation Tank, Tummalakunta Lake at Nellikonda, Puntalakunta and SaddalasaabKunta in Nagnool at Nagarkurnool Municipality in Nagarkurnool District and if there is any damage caused to the environment to assess environmental compensation against the violators. If there is any pollution caused to the water quality, they are also directed to ascertain the source of pollution after conducting water analysis test and submit the remedial measures to rectify the same. They are also directed to ascertain whether garbage, construction debris etc., are dumped and any discharge of untreated sewage into the water body.
 - b)** To ascertain as to whether the encroachment has been made into the water body overlooking Full Tank Level (FTL) and buffer zone as fixed by the Government and the Irrigation Department.
 - c)** To submit the report to the Hon'ble National Green Tribunal on or before 08.12.2020 by e-filing along with required hard copies to be produced as per rules.
- 6)** Accordingly, a meeting was conducted with all the members on 24.11.2020 and inspected the tanks specified. The information obtained from the Revenue Divisional Officer, Nagarkurnool, the Executive Engineer, IB Division Nagarkurnool, the Municipal Commissioner Nagarkurnool and Pollution Control Board, Hyderabad regarding permissions issued in respect of survey numbers covered in FTL and Buffer zone, damage caused to the environmental compensation against violators, pollution caused to the Water quality, the source of pollution after conducting water analysis test and remedial measures, dumping of garbage construction debris etc., and discharge of untreated sewage into the water bodies of the Kesarisamudram tank, Tummalakunta, Puntalakunta (Putnaala Kunta) and Saddalasaabkunta under Municipal limits of Nagarkurnool is detailed below.
- 7)** Joint Chief Environmental Engineer, Sri D. Krupanand has submitted report vide letter No. Gen /182 of 2020/TSPCB/ZOH/2020, Dated 03.12.2020 and stated that the District Collector has directed the JCEE, TSPCB to collect the inlet & outlet water samples of Kesarisamudram Minor irrigation Tank in Tummalakunta Lake at Nellikonda, Putnalakunta and Saddalasaab Kunta in Naganool at

Nagarkurnool Municipality in Nagarkurnool District. Accordingly, the officials of TSPCB have collected the inlet and outlet water samples of above mentioned 4 lakes on 24.11.2020 and submitted to the Central Laboratory, Hyderabad for analysis. The details of the 4 lakes are 1) Kesarisamudram Minor irrigation Tank, 2) Tummalakunta Lake, 3) Putnalakunta and 4) Saddalasaab Kunta.

1) Kesarisamudram Minor irrigation Tank:

The Central Pollution Control Board (CPCB) has issued water quality criteria for lakes and water bodies. The water quality in the lakes/water bodies is classified into A, B, C, D & E based on the water quality of the lake/water bodies. From the analysis reports of Central Pollution Control Board (CPCB) it can be ascertained that the Kesarisamudram lake water falls under **D-class**, which indicates that the water can be used for propagation of wild life and fisheries and irrigation purpose, but cannot be used for drinking and outdoor bathing and further during the meeting on 24.11.2020 the Municipal Commissioner, Nagarkurnool has stated that the 2.3 MLD and 3.2 MLD Sewerage Treatment Plants (STPs) are under construction for treatment and disposal of Municipal Sewage generated from Nagarkurnool. Further the detailed report vide Letter No. G1/19/2021, Dated: 13.11.2021 submitted by the Municipal Commissioner out of the Two Sewerage Treatment Plants (STPs) one with 2.3 MLD Sewerage Treatment Plant construction is completed and another 3.2 MLD Sewerage Treatment Plant is under construction for treatment and disposal of Municipal Sewage generated from Nagarkurnool and the same will be completed by March, 2022. After the completion and commissioning of the above mentioned STPs, the water quality of the lake will be improved further as the un-treated sewage will be treated before joining into the lake.

2. Tummalakunta Lake:

The source of water to this lake is rain water only and there is no other source of water to this lake. At the time of inspection, the lake was in dry condition hence the water sample could not be collected.

3. Putnalakunta Lake:

The source of water to this lake is rain water only and there is no other source of water to this lake. During the inspection, the level of the water in the lake is minimum and there is no overflow from the lake to the downstream. The officials of the Board have collected the water samples of the lake and analysis reports evident that Water sample collected from lake falls under **D-Class** as per the CPCB classification which indicates that the water can be used for propagation of wild life and fisheries and also for irrigation, however cannot be used drinking and outdoor bathing.

4. Saddalasaab Kunta Lake:

The source of water to this lake is rain water only and there is no other source of water to this lake. During the inspection, the level of the water in the lake is

minimum and there is no overflow from the lake to the downstream. The officials of the Board have collected the water samples of the lake and analysis reports evident that Water sample collected from Lake Falls under **B-Class** as per the CPCB classification which indicates that the water can be used for outdoor bathing, and also used for drinking after conventional treatment and disinfection.

In view of the above, the sewage source of Kesarisamudram lake is the main source of pollution caused to the lake whereas the other source of water to the lake is Kalwakurthy lift irrigation tank overflow which is fresh water used for irrigation purpose. The un-treated sewage source into Kesarisamudram lake can be stopped after the construction and commissioning of 2.3 MLD and 3.2 MLD Sewage Treatment Plants (STPs). The water quality in the lake further improved from D-class to C or B Class.

The source of water to other three lakes (Tummalakunta, Puntalakunta and Saddalasaab Kunta) are rain water only and there is no sewage flow and industrial waste water into the lakes. The water quality can be further improved by avoiding garbage dumping into the lakes and also filling of the lakes with irrigation water.

- 8)** The Municipal Commissioner, Nagarkurnool stated with regard to dumping of Garbage, construction debris and discharge of untreated sewage into water body vide letter No. G/25/2020 dated: 03.12.2020 that, Nagarkurnool Municipality is producing 13 M Tons of Dry and Wet Solid Waste per day. Solid Waste is collected daily by Door-to-Door Collection vehicles (Autos) at the Door step of the every house hold. So collected Solid Waste is directly taken to the Dump yard (Extent of Ac.5.00) which is located in Chandaipally village shivar. There are 13 such autos and 2 tractors which are taking care of this process daily without fail. There is no chance of dumping Garbage and construction debris into nearby water bodies. Every now and then this process is inspected by Municipal Commissioner to ensure the correct implementation of the same. Sewage water is discharged into Kesarisamudram through 2 inlets till now. Presently there are 2 STPs under construction near Bus Depot, Nagarkurnool. They are of 2.3 and 3.2 MLD each. Among those two Sewerage Treatment Plants (STPs) one with 2.3 MLD Sewerage Treatment Plant construction is completed and another 3.2 MLD Sewerage Treatment Plant is under construction for treatment and disposal of Municipal Sewage generated from Nagarkurnool and the same will be completed by March, 2021. After the completion and commissioning of the above mentioned STPs, the water quality of the lake will be improved further as the un-treated sewage will be treated before joining into the lake.

- 9)** As per the instructions of District Collector Nagarkurnool during the meeting held in

chambers of District Collector & Magistrate Nagarkurnool on 19.11.2019, a joint inspection along with Revenue Dept., and Municipal authorities was conducted by Irrigation Dept., on 31.12.2019 on illegal encroachments made within the FTL and buffer zone of Kesarisamudram. During joint inspection FTL boundary and Buffer Zone of Kesarisamudram was fixed. Within the boundary of FTL and buffer zone total 31 encroachments were identified. With in FTL is Eight encroachments and balance are falling under buffer zone.

Further report dated 05-06-2021 on the queries raised by Dr. NagamJanardhan Reddy. Hon'ble National Green Tribunal instructed the Joint Committee to file further action report eliciting the number of encroachments, number of encroachments removed and the remedial action taken by them to restore the water body to its original position etc., to NGT before 20.07.2021 by e-filing. Further the committee was also directed to conduct further inspection to identify any new encroachments and the nature of action taken before the next hearing date.

In this regard, in Kesarisamudram tank it is submitted that the Details of the Court cases have already been submitted in Second joint committee report. According to Telangana Municipality Act 2019, Rule 174 (4) the Municipal Commissioner, Nagarkurnool issued Notices for demolition of Structures under Kesarisamudram tank. There after Five new WPs filed before Hon'ble High court of Telangana state and Hon'ble High Court directed Municipal Commissioner, Nagarkurnool to "Treat the notices as show cause notices and ordered the petitioners to give explanation to respondent Municipality within one/two weeks from the receipt of the orders. Based on explanation from petitioners, respondent municipality shall conduct personal hearing and based on that issue necessary final orders."

In compliance with the said orders Municipal Commissioner Nagarkurnool conducted personal hearing on 03.05.2021. But in Three cases concern petitioners attended for hearing and requested for further time to submit their defence as their advocate was tested COVID Positive.

Therefore, Municipal Commissioner again conducted the hearing on 08/07/2021 and 09/07/2021. But Parties raised several objections on the genuinity of FTL survey, stating that FTL survey was conducted without issuance of any notice to the any of the pattadars of the lands/possessors said to have been falling in FTL/Buffer zone area and they also raised objections that, taking the weir level for fixing FTL is not right alleging that Weir level was raised by the Irrigation authorities than the original Irrigation records. Therefore, Municipal Commissioner Nagarkurnool sought clarification of Executive Engineer, I.B Nagarkurnool on the above issues vide Lr.No. G/1116/NGKL/2020, Dated.09.07.2021.

In this regard, it is submitted that the Engineer- in Chief, (General) vide letter No. NC (G) /CE (I) DCE-IV/OT4/AEE12/ MBNR/NCBC/2021 Dated: 13.02.2021 directed the Chief Engineer, Irrigation Nagarkurnool and the Chief Engineer, Irrigation Hyderabad (Formerly Chief Engineer, Krishna Basin) to conduct a

Joint survey again in FTL/Buffer zone of Kesarisamudram tank in the presence of Revenue officials and Asst., Directors of survey and Land Records, Nagarkurnool and land owners duly giving a prior notice.

Accordingly, notices were issued vide Lr. No. A/2300/2019 dated:16.02.2021, by the Revenue Divisional officer to Pattadars of the Agriculture land and the owners of the buildings constructed in the FTL /Buffer zone informing that survey will be conducted on 26.02.2021 to ascertain the FTL/Buffer zone of Kesarisamudram tank.

On the said date the Chief Engineer (Irrigation), Nagarkurnool and Chief Engineer (Irrigation), Hyderabad (formerly Chief Engineer, Krishna Basin, Hyderabad), the Superintending Engineers, Irrigation Circle Nos. 1 & 2, Executive Engineer, Irrigation Division No.5, Nagarkurnool along with field staff and Mandal Surveyor present to conduct Joint Survey in the presence of concerned pattadars/possessors. But, pattadars vehemently protested the proceedings and obstructed the survey work. Therefore, the survey work could not be taken up. In the meantime, the Chief Engineer, Nagarkurnool and the Joint Chief Environmental Engineer, Zonal office, Hyderabad affected by Covid-19 and survey could not be taken up on the said date the law-and-order problems.

In view of the above it is decided to conduct re survey to avoid legal repercussions by taking the support of police, if necessary, duly giving notices to all the concerned with in a period of One Month.

Apart from that the Hon'ble High Court, in Suo motu WP urgent No. 3 dated: 30.04.2021, has passed the following orders "taking Suo motu cognizance of the afore said extraordinary circumstances and in exercise of the powers vested in this court under Articles 226 and 227 of the constitution of India, it is hereby directed as under.

(iv) Orders of eviction, dispossession, demolition, etc. passed by this court or any court subordinate to it or any Tribunal or judicial or quasi-judicial forum, which have so far remained unexecuted shall remain in abeyance till 30th of June 2021

(ix) the State Government or any of its Departments or any Municipal Corporation/ Council Board or any Gram panchayat or any other local body or any agency and instrumentality of the state shall not take any action for eviction and /or demolition in the respect of any property except in respect of a property required for offering medical service/ facilities over which any citizen or person or party or any Body corporate, has physical or symbolic possession as on today, till 30th June, 2021" and personal hearing conducted by the Municipal Commissioner the Petitioners are requested to conducted a resurvey.

Therefore, in order to avoid legal repercussions survey was conducted again from 12.08.2021 to 14.08.2021 duly issuing notices to all the concerned from Revenue Divisional Officer, Nagarkurnool vide Notice dated 30.07.2021 and also issuing a general notice. In the said survey certain objections were revived and those objections are being disposed of by giving necessary endorsement and survey report

will be furnished to the Municipal Commissioner Nagarkurnool to take up demolition activities. The following 41 illegal encroachments were identified in the boundary of FTL and buffer zone.

Kesarisamudramtank(Annexure-I)

Encroachments in FTL									
Sl. No	Name of the encroacher	H.No/Sy.No	Land Classification	Village	GPS Co-ordinates		Type of Structure	Remarks of irrigation Authorities	Remarks of Municipal Authorities
					East	North			
1	Sri.Syama Sunder	Sy.No.3	Patta	Nagarkurnool	0213258	1825326	Raising FTL area size (152.5x 160 meters) Compound wall filled with soil	Structure is falling in FTL	Un-authorized /illegal layout
2	Sri.Rajender	Sy.No.16	Patta	Nagarkurnool	0212351	1825462	Residential Housesize 16x10 meters) RCC Frame Works completed laid RCC Slab for Ground Floor and 1 st Floor)	Structure is falling in FTL	Un-authorized Construction
3	Sri.VijayKumar	Sy.No.16	Patta	Nagarkurnool	0212354	1825476	AC sheet roofing for Water Plant size (12x9.55) meters	Structure is falling in FTL	Un-authorized Construction
4	Sri.Md.Jahangir S/o.Jaffer Ali	Sy.No. 39/E	Patta	Yendabeta	0214355	1826458	Reinforcement was erected for laying the RCC Columns, size (31x30) meters	Structure is falling in FTL	Un-authorized Construction, P.O&C.O Notices issued on 06.11.2019, 26.11.2019
5	Lay out	Sy. Nos. 27 to 40	Patta	Uyalawada	0211240	1826253	Size (200x150) meters FTL for Raised with Soil for plotting	FTL area raised with soil platform for plotting (Near Navodaya	Un-authorized /illegal layout

								college)	
6	Sri.MiryalaThirupathaiah	Sy.No. 156& 157	Patta	CherlaThirumalapurTadurMandal	0210871	1827029	Swimming Pool Compound size (20x39) meters	Falling in FTL.Tirumalapur village of TadurMandal	
7	Sri.Malishettyyapaiah	Sy.No.17	Patta	Nagarkurnool	0212196	1825459	Foundation raised up to basement level size 21mx17.m in FTL (near back side of Sowbaghya Garden)	Part of size 20.5 mx17.00 m in FTL and remaining structure falling in buffer zone (near back sideofSowbaghya Garden)	

Encroachments in Buffer Zone

8	Sri. PalamurRaju S/o Thirupathaiah	Sy.No.16 Uyyalvada	Patta	Uyalawada	0210981	1826522	All around the open plots (layout) Compound Wall was constructed part of the compound wall size (60x20) meters area is falling under buffer zone	Part of Compound wall (60 Mtrs)	
9	Smt. K Krishnamma	Sy.No.23	Patta	Nagarkurnool	0211652	1826048	30 meters of compound wall west side is falling under buffer zone(40X30) m	Part of compound wall falling under buffer zone	Un-authorized Construction Compound wall
10	Sri. Shivaji Rao	Sy.No. 16	Patta	Nagarkurnool	0212336	1825420	part of Residential Building size (5x 16.5) meters area is falling under buffer zone	Part of Building falling in Buffer Zone (5 mts width and 16.5 mts length)	Un-authorized Construction
11	Sowbhagyagarden	Sy.No. 360	Patta	Nagarkurnool	0212193	1825439	All around the open	Part of compound	

	compound wall						plots (layout) Compound Wall was constructed part of the compound wall 56x8.5 meters area is falling under buffer zone	wall (56 Mtrs) Falling in Buffer zone	
12	Sri. MadigalaGopal	Sy. No-15	Patta	Nagarkurnool	0212572	1825410	Total Structure (15x9.5) meters falling under Buffer Zone	Full Structure falling in Buffer Zone near Gurukulapatasala	Un-authorized Construction
13	Sri. SadvinUsman	H.No. 6-90	Gram aKantam/ abaad i/ Villag e site	Nagarkurnool	0213637	1824944	Old House constructed above 60 years part of house size (5x3.25) meters falling under Buffer Zone	Part of Building falling in Buffer Zone at R/s Weir Opposite (5 Mtrs)	Old House constructed way back 60 years records not available
14	Sri. Mukthar Ahmed S/o. Dabil Ahmed	H.No. 6-89	Gram aKantam/ abaad i/ Villag e site	Nagarkurnool	0213636	1824956	Old House constructed above 22 years part of house size (7x6) meters falling under Buffer Zone	Part of Building in Buffer Zone at R/s Weir Opposite (6 mtrs wide)	Old House constructed way back 22 years records not available
15	Sri. Mukthar Ahmed S/o. DabilAhmed	H.No. 6-88	Gram aKantam/ abaad i/ Villag e site	Nagarkurnool	0213635	1824966	Old House constructed above 30 years part of house size (7x6) meters falling under Buffer Zone	Part of Building falling in Buffer Zone at R/s Weir Opposite (6mtrs)	Old House constructed way back 30 years records not available
16	Sri. ShaikSayad	H.No. 6-85	Gram aKantam/ abaad i/	Nagarkurnool	0213633	1824976	Old House constructed above 60 years part of house size	Part of Building falling in Buffer Zone at R/s Weir	Old House constructed way back 60 years records not available

			Village site				(7x6) meters falling under Buffer Zone	Opposite (6 mtrs wide)	
17	Sri. ShaikUsman binUddhin	H.No. 6-84	Gram aKantam/ abaadi/ Village site	Nagarkurnool	0213630	1824988	Old House constructed above 30 years part of house size (21x6) meters falling under Buffer Zone	Part of Building falling in Buffer Zone at R/s Weir Opposite (6 mtrs)	Old House constructed way back 30 years records not available
18	Sri.Moosa Masjid	Sy.No.1	Patta	Nagarkurnool	0213593	1825010	Old Mosque constructed above 500 years Total structure size (39x9) meters falling under Buffer Zone	Full Structure falling in Buffer Zone at R/s Weir Opposite (9 mtrswide)	Old Mosque constructed way back 500 years records not available
19	Govt. Building	Sy.No. 303	Patta	Uyyalawada	0210412	1827080	Full Structure falling in Buffer Zone Z.P.P. Building	Full Structure falling in Buffer Zone Uyyalawada village	
20	Sri.Danugula Masaiah S/o Savaraiah	H.No. 1-40.	Govt Land	Yendabetla	0214613	1826062	House constructed way back 4 years Full Structure falling in Buffer Zone Size (9x7.3) meters	Full Structure falling in Buffer Zone Yendabetlavillage	Un-authorized Construction (Yendabetla GP)
21	Sri.Danugula ChinnaMasai ah S/o Savaraiah	H.No. 1-41	Govt Land	Yendabetla	0214606	1826073	House constructed way back 15 years Full Structure in Buffer Zone Size 6.7x6.6 meters	Full Structure falling in Buffer Zone Yendabetla village	Constructed way back 15 years records not available (Yendabetla GP)
22	Urban Residential School	H.No. 10-119/2 sy.No.3	Patta	Nagarkurnool	0213331	1825175	School Building Full Structure falling in	Full Structure falling in Buffer Zone	Constructed way back 20 years records not available

							Buffer Zone Size (47x19) meters		
23	All Saints High School	H.No. 10-203/8 Sy.No.3	Patta	Nagarkur nool	0213240	1825300	School Building Full Structure falling in Buffer Zone Size (61x18) meters	Full Structure falling in Buffer Zone (18 mtrs wide)	Constructed way back 20 years records not available
24	Sri.N. Vishnumurth y	H.No. 10- 203/1/A, Sy.No.3	Patta	Nagarkur nool	0213231	1825287	Part compound wall size falling in Buffer Zone (18x9) meters	Full Structure falling in Buffer Zone (9 meters Wide)	Un-authorized Construction
25	Sri. DanugulaKar renna S/o.Adavi Anna	H.No. 1- 43Sy.No.	Govt Land	Yendabet la	0214611	1826083	House constructed way back 20 years. full structure falling in Buffer Zone Size (9x5.8) meters	Full Structure in Buffer Zone Yendabetla village (above MWL level)	Constructed way back 20 years records not available (YendabetlaG P)
26	Sri. DanugulaDa saratha S/o. AdaviAmma	H. No. 1-42 Sy.No.	Govt land	Yendabet la	0214612	1826079	House constructed way back 20 years. full structure falling in Buffer Zone Size (9.2x5.4) meters	Full Structure falling in Buffer Zone Yendabetla village	Constructed way back 20 years records not available (Yendabetla GP)
27	Sri. Pandumu ddagulaS/o. Lakshmaiah	H.No. 1-44 Sy.No.	Govt Land	Yendabet la	0214606	1826094	House constructed way back 2 years Full structure falling in Buffer Zone Size (5.8 x16) meters	Full Structure falling in Buffer Zone Yendabetla village (16 meters wide)	Un-authorized Construction (Yendabetla GP)
28	Sri.Pasupula Lakshmaiah S/o Masalah	H.No. 1-61 Sy.No.	Govt Land	Yendabet la	0214556	1826145	House constructed way back 15	Full Structure falling in	Constructed way back 15 years records

							years. Full Structure falling in Buffer Zone size (11x5.5) meters	Buffer Zone Yendabetla village (above MWL level)	not available (Yendabetla GP)
29	Sri.MakkalaKurmaiah, Sri MakkalaMas aiah S/o Yellaiah	H.No. 1-58, 1-60 Sy.No.	Govt Land	Yendabetla	0214546	1826125	House constructed way back 17 years. Full Structure falling in Buffer Zone size 7.3x4.7 meters	Full Structure falling in Buffer Zone Yendabetla village	Constructed way back 17 years records not available (Yendabetla GP)
30	PasupulaBhemudu S/o ChinnaKurmaiah	Sy.No.	Govt Land	Yendabetla	0214558	1826114	House constructed way back 2 years. Full Structure falling in Buffer Zone size (7.5x4) meters	Full Structure falling in Buffer Zone Yendabetla village (bove MWL level)	Un-authorized Construction (Yendabetla GP)
31	Smt. G. Shalini W/o G. Srinivas Smt. R. Divyasundara W/o SrinivasRao	Sy.No. 39/E	Patta	Yendabetla	0214383	1826470	Residential building Full Structure falling in Buffer Zone size (14.4x13.6) meters	Full Structure falling in Buffer Zone Yendabetla village	P.O (1 st) notice issued on 06.11.2019 vide no.G/Y2/UC/ngkl/19 owner is submitted G.P. Permission.
32	Smt. S. Padmavathamma W/o S. Prabhakar Rao	Sy.No. 01	Patta	Nagarkurnool	0213489	1825057	Buffer area raised with soil with barbed wire fencing.	Buffer area raised with soil platform.	
33	K. Ramulu Goud S/o Pedda Sangem	H.No. 3-10-Ra0001	Patta	Nagarkurnool	0213427	1825084	Residential building Full Structure falling in Buffer Zone size (9.2x17.3) meters	Full Structure falling in Buffer Zone Nagarkurnool	

34	Smt. Abeda Begam W/o Sultan	H.No. 10-93/1/A	Patta	Nagarkurnool	0213388	1825076	Residential building Part of Structure falling in Buffer Zone size (12.2x11.00) meters	Part of Structure falling in Buffer Zone Nagarkurnool village	
35	D.Kamalamma W/o D. Venkatesh.	H.No. 10-95/1/A/1	Patta	Nagarkurnool	0213382	1825096	Residential building Full Structure falling in Buffer Zone size (14.80x5.60) meters	Full Structure falling in Buffer Zone Nagarkurnool village	
36			Patta	Nagarkurnool	0213367	1825101	Residential building Part of Structure falling in Buffer Zone.	Part of Structure falling in Buffer Zone Nagarkurnool village	
37		Sy.No. 9	Patta	Nagarkurnool	0212949	1825390	Size (57x30) meters Buffer Zone Raised with Soil for plotting	Buffer Zone area raised with soil platform for plotting.	
38	Pagadala Bhargavi W/o Satyam	H.No. 12-112/13/A/1	Patta	Nagarkurnool	0212310	1825415	Residential building Full Structure falling in Buffer Zone size (9.6x16.00) meters	Full Structure falling in Buffer Zone Nagarkurnool village	
39	Smt. Yara Srilaxmi W/o Bala Raju	H.No. 20-13-OM0020	Patta	Nagarkurnool	0212281	1825384	Residential building Full Structure falling in Buffer Zone size (8.55x10.70) meters	Full Structure falling in Buffer Zone Nagarkurnool village	
40		Sy.No. 17	Patta	Nagarkurnool	0212140	1825483	Soil Filling FTL area raised with construction debris.	Size (23x18) meters FTL area raised with construction debris for	

								plotting.	
41	Sri. Md. Issac Ali S/o.Jaffer Ali	Sy.No.39/E	Patta	Yendabetla	0214403	1826357	Soil Filling Buffer Zone are Raised with Soil for plotting	Buffer area raised with soil in Yendabetla Village	

2. Tummalakunta (Chowta Kunta) (Annexure-II):

Sl. No	Name of the village	Sy. No	Total Extent (Acres)	Classification of land	Details of encroachments in FTL/Buffer Zone
				Shikam/ patta	
1	Naganool	363	19.25	Patta Land	The Tank Bund 100 meters length was removed by the unknown persons, inturn Sri.M.BabuChand AEE, in charge of NagarkurnoolMandal lodged a complaint in Police Station Nagarkurnoolvide FIR No.176/2019 Dated:11.08.2019.

3. Putnalakunta (Annexure-III):

Sl. No.	Name of the village	Sy. No.	Total Extent (Acres)	Classification of land	Details of encroachments in FTL/Buffer Zone
1	Naganool	471	Ac 16.07 Gts	GovtShikam	Cross bund was formed to divert the water in to the Govt land by the unknown persons, in turn Sri. M. Babuchand AEE, incharge of NagarkurnoolMandal lodged a complaint in Police Station Nagarkurnool vide FIR No.240/2020 Dated:01.08.2020.
2		485	7.17	Patta	
3		486	20.00	Patta	
4		487	10.08	Patta	
5		489	9.27	Patta	

4. Saddalasaabkunta (Annexure-IV):

Sl. No.	Name of the village	Sy. No.	Total Extent (Acres)	Classification of land	Details of encroachments in FTL/Buffer Zone
1	Naganool	118	Ac.4-09Gts.	Patta	Open Plot Nos.42 & 68 are noticed along the periphery of FTL from 0 to 110 metres only along with other plots with total extent 2 plots is Ac 0-10Gts.

I. Kesarisamudram Tank:

10) In Kesarisamudram minor tank, Nagarkurnool Village, out of 41 encroachments which fall under FTL / Buffer Zone of Kesarisamudram Tank mentioned in Annexure-I table above, twenty-eight (28) encroachments in the FTL / Buffer Zone of the Water Bodies are Patta Lands, five (5) encroachments are classified as Gramakantam/Abadi/Village site and remaining Eight (8) encroachments are Govt lands in the FTL / Buffer Zone of the Water Bodies. It is submitted that, the KhasraPahani (Land Revenue Record for the year (1954-55) is a basic record for providing ownership of the land holders and other entries of the land details (i.e., Classification, Total extent etc.,) of the revenue village, which is legal sanctity in Telangana State. In continuation to the said record, as per the Sessala for the year 1955-58 and other subsequent years, the revenue records were prepared. On verification of KhasraPahani (Land Revenue record) the subject survey numbers in which structures were observed by the committee falls under FTL / Buffer zone of Kesarisamudram tank which are classified as (28) Pattalands (Private Lands), (5) Gramakantam / Abadi /Village site and (8) structures in Govt., land. As on that date there are 11 Writ petitions are filed before the Hon'ble court in the matter.

II. Tummalakunta (Chowta Kunta):

11) In Tummalakunta (Chouta Kunta), Nellikonda H/o Naganool Village, it is noticed that the tank bund to a length of 100 meters was removed by unknown persons as shown in Sl.No. 1 of Annexure-II, Sy.No.363. In turn, the Irrigation Department has lodged a complaint in Police Station, Nagarkurnool vide FIR No.176/2019, dated 11.08.2019 for enquiry on the damage occurred to the Government tank. The Police authorities are informed vide their letter No. Pet-SDON/2020, Dated 04.12.2020 that charge sheet filed against the accused and the case is pending trial vide CC.No.178/2020.

III. Putnalakunta:

12) In Putnaalakunta, Naganool village, it is noticed that, Sri A. Om Naveen Kumar S/o Shankaraiah and MD. Ishaq S/o MD. Jaffar both R/o. Nagarkurnool have forming bund approximately 450 meters in FTL area as shown in Sl.Nos. 1 to 5 of Annexure-III, Sy.Nos. 471, 485, 486, 487 & 477. The case is under investigation for collection of evidence. An illegal formation of bund was observed in all around Patta lands within the FTL area of the Putnaala Kunta by unknown persons. In turn, the Irrigation Department has lodged a complaint in Police Station, Nagarkurnool vide FIR No.240/2020, dated 01.08.2020 for enquiry as the formation of illegal bund within the FTL area reduces the capacity of tank and also it can also be seen as an encroachment. The Police authorities informed vide their letter No. Pet-SDON/2020, Dated 04.12.2020 that charge sheet filed against the accused and the case is pending trial vide CC.No. 90/2020.

IV. Saddalasaabkunta

- 13)** In Saddalasaabkunta, Naganoor village, it is noticed that, Open Plot Nos.42 &68 along the periphery of FTL from 0 to 110 metres, in Sy.No.117 with a total extent of Ac.0-10 Guntas are illegal layouts laid by unknown persons as shown in Sl.No. 1 of Annexure-IV. The Demarking stones are observed but there are no Structures constructed in FTL/Buffer zone.
- 14)** Further the persons responsible for encroachments as shown above approached Sri. AcharyThalloju, Hon'ble member National Commission for Backward Classes, New Delhi. The National Commission for Backward Classes stated vide Lr.No. NCBC/MEMBER(AT)/2020/File No.167 dated 02.12.2020 while the enquiry is under process the Executive Engineer, I&CADD., I.B. Division, Nagarkurnool, vide Lr.No. DIO/EEIB/NGKL/DB/TO/2020-21/572 dated 03.08.2020 addressed the Municipal Commissioner, Nagarkurnool to remove the constructed and dwelling houses and in-turn a notice was issued by Municipal Commissioner, Nagarkurnool to the persons responsible for encroachments to vacate/remove vide No. G/lb/UC/NGKL/2020, dated 26.11.2020. NCBC reported that such houses were constructed with proper permission from the Municipal Authorities and now Taking the matter as cognizance under NCBC rules 3.2.7, where the matter relates to property and dignity of SECBs, the NCBC directed the Municipal Commissioner that the matter is seized of the issue and the authority is prohibited to take any action till the completion of enquiry in the matter by the NCBC.

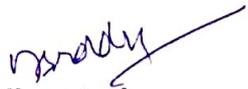
Further the District Collector Nagarkurnool, vide letter No. EE/IRR DIVN No.5/NGKL/2021/572 dated 26.07.2021 has requested the Government to issue necessary orders to Irrigation authorities of Nagarkurnool District to let out the water from tank so as to enable the farmers to take up cultivation in their lands or otherwise to acquire said lands as the farmers are losing their livelihood throughout the year.

Further the Executive Engineer, Irrigation Division No.4, Nagarkurnool, vide letter No. EE/Irri.DIV.IV/NGKL/DB/TO/2021-22/162 dated 13.09.2021 has requested the Revenue Divisional officer, Nagarkurnool and the Municipal Commissioner, Nagarkurnool for taking action on 41 illegal constructions/ encroachments in to the water body as per the act.

Further the Municipal Commissioner, Nagarkurnool given the Intimation and issued Notices U/s 174 (4) & U/s 178 (2) & (8) of Telangana Municipality Act 2019, to the 41 encroachers for eviction vide No. G/1116/NGKL/2020, dated 07.10.2021. under Kesarisamudram tank. Up on said notices, there after Three new WPs. No.1) 27188/2021, 2) 27652/2021 and 3) 27697/2021 was filed before Hon'ble High court of Telangana state.

Further it is to informed that a letter addressed by the Municipal Commissioner, Nagarkurnool to all DTF Team (Enforcement Squad),

Nagarkurnool Municipality with fixation of the date as 15.11.2021 for initiating enforcement action on encroachments. In view of the above the action will be initiated to vacate or remove the encroachments from the date fixed by DTF Team (Enforcement Squad), Nagarkurnool Municipality by following due course of law and Hon'ble Court Orders thereon if any in the same matter.


**Superintending Engineer,
Irrigation Circle No.2,
Nagarkurnool.**


**Chief Engineer (Irrigation),
Nagarkurnool.**


**District Collector,
Nagarkurnool.**